

(c) when Government propose to increase this quota from 33-1/3 per cent to 40 per cent;

(d) whether even the benefits of 33-1/3 per cent promotion quota from State Service to IAS and IPS comes to 22 per cent only to State Service Officers in view of exclusion of deputation and leave reserve strength of IAS/IPS cadre while determining the number of promotion quota posts;

(e) whether benefits of deputation and leave reserve posts in cadre strength only accrue to directly recruited IAS/IPS Officers and not to State Service Officers; and

(f) whether Government propose to do away this anomaly of computing the number of posts for determining the State Service promotion quota posts, if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH)

(a) Although recommendation No. 16 (a) of the Administrative Reforms Commission in its report on Personnel Administration did not specifically provide for any increase in the quota of promotion from State Services to IAS and IPS upto a maximum of 10 per cent, it was taken that the recommendation was to cover All India Services also.

(b) and (c). With a view to improving the promotion prospects of the State Service officers while at the same time maintaining the structural balance of the cadres of these Services, Government decided to raise the quota of promotion from the State Services to IAS and IPS from 25 per cent to 33-1/3 per cent after consultation with the State Governments concerned. No proposal is under consideration of the Government for increasing the promotion quota from 33-1/3 per cent to 40 per cent

(d) The promotion quota in IAS and IPS is calculated at 33-1/3 per cent of the aggregate of Senior Duty posts and the Central Deputation Reserve and not with reference to the total authorised strength. The remaining

66-2/3 per cent constitute direct recruitment posts. Therefore, the strength of the promotion quota, calculated with reference to the total authorised strength comes to about 22 per cent.

(e) The Deputation Reserve and Leave Reserve are calculated at 22.5 per cent and 5.62 per cent respectively of the direct recruitment posts. The officers, whether direct recruits or promotees, proceeding on deputation/leave are reckoned against the deputation reserve and leave reserve.

(f) The Government do not consider that there is an anomaly in not taking into account the Deputation Reserve and Leave Reserve while computing the promotion quota.

12 00 hrs.

RE: ADJOURNMENT MOTIONS

MR. DEPUTY-SPEAKER: I have to inform the House that I have received notices of several adjournment motions regarding bye-elections as follows: From Sarvashri Harikesh Bahadur, Madhu Dandavate, V. Kishore Chandra S. Deo, Samar Mukherjee, Chandrajit Yadav, Somnath Chatterjee, K P Unnikrishnan, Ramavatar Shastri, Jaipal Singh Kashyap, Chitta Basu, and Satish Agarwal: "Failure of the Union Government to protect the constitutional office of the Election Commission in whose open defiance the results of the bye-election to the Weir Assembly constituency in Rajasthan was announced on 24th November, 1980; and consequential subversion of the constitutional machinery.";

From Shri Niren Ghosh: "Failure to prevent massive booth capturing and rigging in the Weir Assembly bye-election in Rajasthan.";

From Shri Ram Vilas Paswan: "In the recent Assembly bye-elections in Rajasthan and other States the orders of the Election Commission have been openly violated. Large-scale booth capturing has been resorted to by the police and administration."

[MR. DEPUTY SPEAKER]

I have also received Call Attention notices on the same subject by several Members.

I have referred urgently the motions to the Minister of Law for ascertaining factual position, and would consider the matter on the receipt of a reply.

I have another announcement to make.

(Interruptions)

SHRI JYOTIRMOY BOSU (Diamond Harbur): Sir, I am on a point of order.

PROF. K. K. TEWARY (Buxar): Sir, because of the call for bandh, West Bengal is going to see violence tomorrow and it is unprecedented in the history of independent India the Government in office have given a call for Bengal bandh. The Congress(I) workers particularly have been singled out....

(Interruptions)

SHRI JYOTIRMOY BOSU. When an hon. Member is saying that he is on a point of order, you have allowed Mr. Tewari to speak and you allowed him .

(Interruptions)

MR. DEPUTY-SPEAKER: Hon Members, if we conduct the House in an orderly manner, we can transact a lot of business and I will make it very clear that this Parliament should not be converted into an agitational forum. Therefore, I am appealing to you.... (Interruptions). You must help me in restoring order in the House.

(Interruptions)

12.05 hrs.

RE: QUESTION OF PRIVILEGE

MR. DEPUTY-SPEAKER: Shri Ram Vilas Paswan has given notice of a question of privilege regarding alleged suppression of certain proceedings of

the House on 25th November, 1980, by All India Radio. As per established practice, I have referred the matter, in the first instance, to the Minister, Ministry of Information and Broadcasting for furnishing a factual note on the matter on receipt of which I will give my decision.

श्री राम विलास पासवान (हाजीपुर) :

उपाध्यक्ष जी, कल मेरा काल-अटेंशन था। आप उस समय चेन्नर में थे। मेरा यह काल-अटेंशन श्रीमती कृष्णा शाही जी के साथ था। "संसद् समीक्षा" में, पार्लियामेंट की कार्यवाही की जो समीक्षा की जाती है, उस में एक शब्द भी उस के बारे में नहीं बतलाया गया। दो बजे की न्यूज, रात को पौने नौ बजे की न्यूज और आज सवेरे हिन्दी तथा अंग्रेजी न्यूज में कही भी उस काल अटेंशन का जिक्र नहीं किया गया। हम को जानकारी मिली है कि मंत्री द्वारा वर्बल आर्डर दिए गए हैं। जितने महत्वपूर्ण मामले उठाये जाते हैं, जीरो आवर में जो मामले उठाये जाते हैं, कही भी संसद् समीक्षा में रेडियो न्यूज में नहीं आते हैं। यह सरकार द्वारा संसद् पर सेन्सरशिप लगाया गया है... (व्यसंधः)... यह सेन्सरशिप लगाया गया है, मैं ने आप को कल के एक मामले का उदाहरण दिया है... (व्यसंधः)...।

MR. DEPUTY-SPEAKER: How can we conduct the proceedings? I would like to ask you whether anybody sitting here can conduct the proceedings? I have already replied. You put it in writing and send it to us. I will consider it.

(Interruptions)

MR. DEPUTY-SPEAKER: I have already replied with regard to the adjournment motion. We have called for a report from the Ministry. So, why do you go on speaking? As you are raising, they are also raising. What can we do? One of you may speak.

SHRI CHANDRAJIT YADAV (Azamgarh): I think it is good that